PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF BLUECHIP STOCKSPIN LIMITED

Reg. Office: 206, Second Floor, The Grand Mall, Opp. SBI Zonal Office, Ambawadi, Ahmedabad - 380 015

This Public Announcement ("PA") is being issued by the Manager to the Offer i.e., **Chartered Capital And Investment Limited (hereinafter referred to as "CCIL")**, on behalf of the Acquirer, i.e. Mr. Jignesh Hiralal Shah, pursuant to Regulations 10 and 12 and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (hereinafter referred to as "SEBI (SAST) Regulations, 1997") and subsequent amendments thereto.

1. THE OFFER

1.1. The Open Offer is being made by **Mr. Jignesh Hiralal Shah** (hereinafter referred to as "Acquirer") to the Equity Shareholders of **Bluechip Stockspin Limited** (hereinafter referred to as "Target Company" or "TC" or "BSL"). There is no person acting in concert with him.

1.2. The Acquirer has entered into a Share Purchase Agreement **["SPA"]** on August 24, 2009 to acquire an aggregate of 7,95,000 (Seven Lacs Ninety Five Thousand Only) Equity Shares of face value Rs.10 each fully paid-up representing 15.74% of the total equity shares of **Bluechip Stockspin Limited**, having its Registered office at 206, Second Floor, The Grand Mall, Opp. SBI Zonal Office, Ambawadi, Ahmedabad - 380 015, from 8 existing shareholders of the TC (namely Ms. Naina Navin Gandhi, Ms. Neha Bhupendra Gandhi, Ms. Smita Dharmendra Gandhi, Mr. Bhupendra Babulal Gandhi, Mr. Dharmendra Babulal Gandhi, V Pray Communication, Mr. Yogesh Kantilal Shah, Ms. Rita Yogesh Shah) (hereinafter collectively referred to as **"Sellers"**), the sellers are part of the present promoter group, at a price of Re.1 (Rupee One Only) per fully paid up equity share (**"Negotiated Price"**) for the total consideration of Rs.7,95,000 (Rupees Seven Lacs Ninety Five Thousands only) payable in cash and that resulted in triggering of SEBI (SAST) Regulations, 1997.

The details of proposed acquisition of shares from various sellers are as follows:

Sr. No.	Sellers	Address/Registered Office Address	No. of Shares	% of Total Equity Shares
1.	Ms. Naina Navin Gandhi	2nd Floor, Chakravarty Complex, Near Vijay Cross Road, Navrangpura, Ahmedabad -380 009	50000	0.99
2.	Ms. Neha Bhupendra Gandhi	2nd Floor, Chakravarty Complex, Near Vijay Cross Road, Navrangpura, Ahmedabad -380 009	100000	1.98
3.	Ms. Smita Dharmendra Gandhi	2nd Floor, Chakravarty Complex, Near Vijay Cross Road, Navrangpura, Ahmedabad -380 009	300000	5.94
4.	Mr. Bhupendra Babulal Gandhi	2nd Floor, Chakravarty Complex, Near Vijay Cross Road, Navrangpura, Ahmedabad -380 009	50000	0.99
5.	Mr. Dharmendra Babulal Gandhi	2nd Floor, Chakravarty Complex, Near Vijay Cross Road, Navrangpura, Ahmedabad -380 009	50000	0.99
6.	V Pray Communication	13-B Shantiniketan Soceity, Near Gujarat College, Ellisbridge, Ahmedabad -380 006	43500	0.86
7.	Mr. Yogesh Kantilal Shah	13-B Shantiniketan Soceity, Near Gujarat College, Ellisbridge, Ahmedabad -380 006	79500	1.57
8.	Ms. Rita Yogesh Shah	13-B Shantiniketan Soceity, Near Gujarat College, Ellisbridge, Ahmedabad -380 006	122000	2.42
	TOTAL		**795000**	**15.74**

1.3. As on the date of the public announcement the Acquirer Mr. Jignesh Hiralal Shah does not hold any equity shares of TC.

1.4. The Acquirer intends to make an Open Offer in terms of the SEBI (SAST) Regulations, 1997 to the shareholders of TC to acquire upto 10,10,100 equity shares representing 20% of the Equity share capital of TC at a price of Rs. 2.75 (Rupees Two and Paise Seventy Five Only) per fully paid up equity share and Re. 1 (Rupee One Only) per partly paid up equity share, payable in cash subject to the terms and conditions mentioned hereinafter, to those shareholders whose names appear on the register of members on Specified Date i.e. **September 18, 2009.**

1.5. There are 71,134 partly paid up equity shares in the Target Company.

1.6. The shares of "TC" are at present listed on Bombay Stock Exchange Limited (BSE), Ahmedabad Stock Exchange Limited (ASE) and Vadodara Stock Exchange Limited (VSE). The shares of the target company are infrequently traded on all these Stock Exchanges within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. The trading of the company's shares has been suspended in all the stock exchanges i.e. BSE, ASE and VSE.

In accordance with Regulation 20(5) of the SEBI (SAST) Regulations, 1997 the offer price of Rs. 2.75 (Rupees Two and Paise Seventy Five Only) per fully paid up equity share is justified in view of the following parameters:

Negotiated Price		Re.1
Highest Price paid by Acquirer for acquisition, if any, including by way of allotment in a public or rights issue or preferential issue during the 26 weeks period prior to the date of PA		Not Applicable
Other Financial Parameters for calculating price as per Regulation 20(5) [Based on the audited financial data for the year ended March 31, 2009]		
a.	Return on Net Worth (%)	0.34
b.	Book Value per share (Rs.)	6.29
c.	Earning per share (Rs.)	0.02
d.	Price Earning Multiple with reference to offer price	137.5

Mr. Pallav K Shah, Chartered Accountants (Membership No. 106680) proprietor of Pallav K Shah & Co. having office at 803, Mahakant, Opp. V S Hospital, Ellisbridge, Ahmedabad - 380006, Tel No.: 079 - 2657 6117, has certified vide his certificate dated August 24, 2009 the value of the equity shares of the BSL. As per his report the shares have been valued at after considering the pricing methodology given under erstwhile CCI guidelines and also by placing reliance on Supreme Court's Decision in the case of Hindustan Lever Employees Union Vs. Hindustan Lever Limited (1995) reported at (83 Company Cases 30).

According to the above report the fair price comes at Rs. 2.75 per share.

The offer price of Rs. 2.75 is justified in terms of Regulation 20(5) of the SEBI (SAST) Regulations, 1997.

1.7. Unpaid amount on partly paid-up shares of the Target Company is Rs. 5 per share. The difference between offer price of Rs. 2.75 per share and unpaid amount on partly paid-up share is Negative Rs. 2.25. Therefore the offer price of Re. 1 per partly paid up equity share is justified in terms of Regulation 20(10) of the SEBI (SAST) Regulations, 1997.

1.8. The Acquirer has not acquired any equity share of TC during the past 12 months prior to the date of this Public Announcement except the shares acquired as mentioned in para 1.2 above.

1.9. The Offer is not as a result of global acquisition resulting in indirect acquisition of the target Company.

1.10. The Offer is not subject to any minimum level of acceptance from the shareholders i.e. **it is not a Conditional Offer.**

1.11. **This is not a competitive bid.**

1.12. The Manager to the Offer i.e. Chartered Capital And Investment Limited does not hold any share in the TC as on the date of this PA. They declare and undertake that they shall not deal in the shares of the TC during the period commencing from the date of their appointment as Manager to the offer till the expiry of 15 days from the date of closure of open offer.

2. INFORMATION ABOUT THE ACQUIRER

2.1. **Mr. Jignesh Hiralal Shah**, son of Mr. Hiralal Mafatlal Shah, aged about 37 years, is residing at 25, Aaryavrat-II, Opp. Auda Garden, Prahaladnagar, Ahmedabad -380 051, Telefax : 079 - 40216900

2.2. He is having a networth of Rs. 418.00 Lacs as on June 3, 2009 and is having sufficient liquid funds for discharging his part of the obligation under the offer as certified by Mr. P J Shah (Membership No. 035636), Partner, M/s. Kiran & Pradip Associates, Chartered Accountants, 202, Rajkamal Plaza-A, Navjivan Press Road, Ahmedabad, 380 014, Tel.: 079-27540690.

2.3. He has a vast experience in share trading and investment. He has promoted and has controlling stake in the companies Rajshah Enterprise Pvt Ltd and Sarthav Infrastructure Pvt Ltd

3. INFORMATION ABOUT THE TARGET COMPANY

3.1. The Target Company i.e. **BLUECHIP STOCKSPIN LIMITED**, was incorporated on October 19, 1994 with the Registrar of Companies, Gujarat under the Companies Act, 1956 under the name **Bluechip Stockspin Private Limited** (Company Registration No. 04-23337). The company was converted into a Public Limited Company w.e.f. March 13, 1995 and the name of the Company was changed to **Bluechip Stockspin Limited**. The Company presently has its Registered Office at 206, Second Floor, The Grand Mall, Opp. SBI Zonal Office, Ambawadi, Ahmedabad - 380 015, Telefax No.: +91-79-2630 5023, Email: bluchipstockspin@gmail.com.

3.2. As on the date of this PA, TC has an authorized equity share capital of Rs. 550 Lacs, comprising of 55,00,000 equity shares of Rs.10 (Rupees Ten Only) and paid up capital of Rs.501.49 lacs, comprising of 49,79,366 Equity Shares of Rs.10 each fully paid and 71,134 Equity Shares partly paid up to the extent of Rs.5 each. The present Offer is for 10,10,100 equity shares representing 20% of the Equity Share Capital of "BSL".

3.3. There are 71,134 partly paid up equity shares in the Target Company. The partly paid up equity shares do not carry any voting rights.

3.4. The Target Company was incorporated on October 19, 1994 to carry on the business of Investment Company and to invest in, acquire, hold and otherwise deal in shares, stocks, debentures etc. In the year 1996, the Company made a Public Issue of 32,50,000 equity shares of face value Rs.10 each at par. Since 1997, the Company has not undertaken any major business activity. The Target Company is a member of Vadodara Stock Exchange Limited.

3.5. The shares of "TC" are at present listed on Bombay Stock Exchange Limited (BSE), Ahmedabad Stock Exchange Limited (ASE) and Vadodara Stock Exchange Limited (VSE). The shares of the target company are infrequently traded on all these Stock Exchanges within the meaning of explanation (i) to Regulation 20(5) of the SEBI (SAST) Regulations, 1997. The trading of the company's shares has been suspended in all the stock exchanges i.e. BSE, ASE and VSE.

3.6. Based on the latest available audited accounts for the year ending March 31, 2009, the Company has made total Income including other income Rs. 88.78 lacs, and has made a Profit After Tax of Rs. 1.19 lacs. As at March 31, 2009, the paid up share capital was Rs. 501.49 lacs and the earning per share (EPS) was Rs. 0.02 and book value per share was Rs. 6.29.

4. REASON FOR THE ACQUISITION / OFFER

The Acquirer is interested in taking over the management and control of BSL. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the acquisition

4.1 The Offer to the Public shareholders of BSL is for the purpose of acquiring 20% of the total Equity Share Capital of BSL. After the proposed Offer, the Acquirer will achieve substantial acquisition of shares and voting rights, accompanied with effective management control over the Target Company.

4.2 The offer to the shareholders of "BSL" is being made in accordance with Regulation 10 and 12 of the SEBI (SAST) Regulations, 1997.

4.3 The Acquirer at present has no intention to sell, dispose of or otherwise encumber any significant assets of BSL in the succeeding two years, except in the ordinary course of business of BSL. BSL's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at General Body Meeting of BSL.

4.4 The Acquirer would like to take over the Company and engage in the business of investment.

4.5 The Acquirer intends to improve the operational performance of the company and depending on the requirements and expediency of the business situation and subject to the provisions of the Companies Act, 1956, Articles of Association of TC and all applicable laws, rules and regulations, the Board of Directors of TC will take appropriate business decisions from time to time in order to improve the performance of the Target Company. The Acquirer may also change the name of the Target Company after completion of the Offer.

4.6 Except as mentioned above, the acquirer has no specific future plan/strategy about the target company.

5 STATUTORY APPROVALS / OTHER APPROVALS REQUIRED FOR THE OFFER

5.1 As on the date of Public Announcement, to the best of the knowledge of the Acquirer, no approval from Bank / Financial Institutions is required for the purpose of this Offer.

5.2 As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approval is required to be obtained for the purpose of this Offer.

5.3 The open offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of the open offer.

5.4 In case of delay in receipt of any statutory approval, Regulation 22(12) of SEBI (SAST) Regulations, 1997, will be adhered to, i.e. SEBI has power to grant extension of time to the Acquirer for payment of consideration to the shareholders subject to Acquirer agreeing to pay interest as directed by SEBI. Further in case the delay occurs on account of willful default by the Acquirer in obtaining the approvals, Regulation 22 (13) of SEBI (SAST) Regulations, 1997, will also become applicable.

6 DELISTING OPTION TO THE ACQUIRERS

Assuming full acceptances, the offer would not reduce the public shareholding below the minimum limit prescribed by SEBI. After this offer, public shareholding will be 64.26 % of Equity Share Capital of the Target Company. Hence, pursuant to this offer, the acquirer will not be required to exercise the delisting option.

7 FINANCIAL ARRANGEMENTS

7.1 The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 1997. The acquisition will be financed through his own resources.

7.2 Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 27,77,775 (Rupees Twenty Seven Lacs Seventy Seven Thousand Seven Hundred and Seventy Five Only). The Acquirer has already made firm arrangements for the financial resources required to implement the Offer. As per Regulation 28, Acquirer has opened an Escrow Account with Corporation Bank, Ellisbridge, Ashram Road, Ahmedabad and has deposited Rs. 27,77,775 (Rupees Twenty Seven Lacs Seventy Seven Thousand Seven Hundred and Seventy Five Only), being 100 % of the amount required for the Open Offer.

7.3 The Acquirer has duly empowered & authorized M/s Chartered Capital And Investment Limited, Manager to the Offer, to operate the Escrow Account in terms of the SEBI (SAST) Regulations, 1997.

7.4 The Manager to the Offer, M/s Chartered Capital And Investment Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

8 OTHER TERMS OF THE OFFER

8.1 The Offer is not subject to any minimum level of acceptance from shareholders.

8.2 Letters of Offer (hereinafter referred to as **"LOO"**) will be dispatched to all the equity shareholders of TC, except the Acquirer and parties to the agreement , whose names appear in its Register of Members as on **September 18, 2009** being the Specified Date.

8.3 All shareholders of the Target Company, except the Acquirer and parties to the agreement, who own the shares any time before the Closure of the Open Offer, are eligible to participate in the Offer.

8.4 CCIL will act as the Registrar to the Open Offer ("Registrar").

8.5 The Manager to the Offer, **CCIL**, has opened a special depository account with National Securities Depository Limited ("NSDL") for receiving shares during the offer from eligible shareholders who hold shares in demat form.

8.6 The Shareholders holding shares in physical form, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the Letter of Offer to the Manager to the offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10:30 am and 5:30 pm and on Saturdays between 10:30 am and 1:30 pm on or before the closure of the offer, i.e. **November 4, 2009.**

8.7 Beneficial owners and **shareholders holding shares in the dematerialised form**, will be required to send their Form of Acceptance cum Acknowledgement and other documents as may be specified in the LOO to the Manager to the Offer either by Registered Post / Courier or by hand delivery on Mondays to Fridays between 10:30 am and 5:30 pm and on Saturdays between 10:30 AM and 1:30 PM, on or before the date of Closure of the Offer, i.e **November 4, 2009**, along with a photocopy of the delivery instructions in **"Off market"** mode or counterfoil of the delivery instructions in "Off-market" mode, duly acknowledged by the Depository Participant (**"DP"**), in favour of **"CCIL-BSL Open Offer Escrow Account" ("Depository Escrow Account")** filled in as per the instructions given below:

DP Name	:	**Infinite Financial Services Private Limited**
DP ID	:	**IN301661**
Client ID	:	**10037377**
Depository	:	**National Securities Depository Limited- ("NSDL")**

The Target Company has not entered into an agreement with Central Depository Services (India) Limited ("CDSL").

8.8 In case of (a) shareholders who have not received the LOO, (b) unregistered shareholders and (c) owner of the shares who have sent the shares to the Company for transfer, may send their consent to the Manager to the Offer on plain paper, stating the name, addresses, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate and valid share transfer deeds (one per folio), duly signed by all the shareholders (in case of joint holdings in the same order as per the specimen signatures lodged with TC), and witnessed, if possible, by the Notary Public or a Bank Manager or the Member of the stock exchange with membership number, as the case may be, so as to reach the Manager to the Offer on or before 5.30 pm upto the date of Closure of the Offer i.e. **November 4, 2009.** Such shareholders can also obtain the LOO from the Manager to the Offer by giving an application in writing.

8.9 The following collection centre would be accepting the documents as specified above, both in case of shares in physical form and dematerialised form.

Name & address: Chartered Capital And Investment Limited.
711, Mahakant, Opp. V S Hospital, Ellisbridge, Ahmedabad - 380006
Tel: +91-79-2657 7571/2657 5337 Fax: +91-79-2657 5731
Email: info@charteredcapital.net
Contact person: Mr. Manoj Kumar Ramrakhyani

8.10 The Shareholders holding shares in dematerialised form including who have sent their shares for dematerialisation need to ensure that the process of getting shares dematerialised is completed well in time and that the credit in the Depository Escrow Account should be received on or before 5.30 pm upto the date of Closure of the Offer, i.e **November 4, 2009**, else the application would be rejected.

8.11 In terms of Regulation 22(5A), shareholders shall have the option to withdraw acceptance tendered earlier, by submitting the Form of Withdrawal enclosed with the LOO, so as to reach Manager to the Offer upto three working days prior to the date of Closure of the Offer, i.e. **upto October 29, 2009.** The withdrawal can also be exercised by submitting an application on a plain paper, alongwith the details such as name, address, distinctive nos., folio no., number of equity shares tendered, etc.

8.12 The Letter of Offer alongwith the Form of Acceptance cum acknowledgement/ withdrawal would also be available at SEBI's website, *www.sebi.gov.in*, and shareholders can also apply by downloading such forms from the website.

8.13 No indemnity is required from unregistered shareholders.

8.14 Applications in respect of shares that are the subject matter of litigation wherein the shareholder(s) may be precluded from transferring the shares during the pendency of the said litigation, are liable to be rejected in case directions/orders regarding these shares are not received together with the shares tendered under the Offer.

9 PROCEDURE FOR ACCEPTANCE AND SETTLEMENT

9.1 Where the number of shares offered for sale by the shareholders are more than the shares agreed to be acquired by Acquirer, the Acquirer will accept the offers received from the share holders on a proportionate basis in consultation with the Manager to the Offer, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of shares from a shareholder shall not be less than the minimum marketable lot or the entire holding if it is less than the marketable lot. The marketable lot of TC is 1{one} Equity Share.

9.2 Shareholders who have offered their shares would be informed about acceptance or rejecting of the Offer within 15 days from the date of Closure of the Offer. The payment to the shareholders whose shares have been accepted, will be paid by ECS/NEFT in favour of the first holder of equity shares (and sent by registered post) within 15 days from the date of Closure of the Offer. Consideration for equity shares accepted would be paid by crossed account payee cheques / demand drafts / pay orders and sent by registered post to the address of the first shareholder(s) / unregistered owner(s) who does not want to receive the payment through ECS/NEFT or who does not provide the required details for the ECS/NEFT payment in the Form of Acceptance or on the plain paper. For shares, which are tendered in electronic form, the bank account as obtained from the beneficiary position provided by the Depository will be considered and the payment will be issued with the said bank particulars. In case of acceptance on a proportionate basis, the unaccepted share certificates, transfer forms and other documents, if any, will be returned by registered post at the shareholders' / unregistered owners' sole risk to the sole / first shareholder. Shares held in dematerialised form to the extent not accepted will be credited back to the beneficial owner's depository account with the respective depository participant as per the details furnished by the beneficial owner in the Form of Acceptance cum Acknowledgement and the intimation of the same will be sent to the shareholders.

9.3 The Manager to the Offer will hold in trust the shares / share certificates, Form of Acceptance cum Acknowledgement, if any, and the transfer form(s) on behalf of the shareholders of TC who have accepted the Offer, until the payment of the consideration and / or the unaccepted shares / share certificates are dispatched / returned by registered post.

10 SCHEDULE OF THE ACTIVITIES PERTAINING TO THE OFFER

ACTIVITY	DATE AND DAY
Specified Date	September 18, 2009, Friday
Last Date for a Competitive Bid	September 16, 2009, Wednesday
Date by which Letter of Offer will be dispatched to the Shareholders	October 8, 2009, Thursday
Offer Opening Date	**October 16, 2009, Friday**
Last date for revising the offer price/number of shares	October 23, 2009, Friday
Last date for withdrawal by Shareholders	October 29, 2009, Thursday
Offer Closing Date	**November 4, 2009, Wednesday**
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	November 19, 2009, Thursday

11 GENERAL CONDITIONS

11.1 In terms of Regulation 22(5A) of the SEBI (SAST) Regulations, shareholders desirous of withdrawing their acceptances tendered in the Offer can do so up to three working days prior to the date of Closure of the Offer i.e. **upto October 29, 2009.** The withdrawal option can be exercised by submitting the Form of Withdrawal as enclosed in the Letter of Offer. The shareholders are advised to ensure that the Form of Withdrawal should reach the Manager to the Offer at the collection centre mentioned in the Letter of Offer or above as per the mode of delivery indicated therein on or before the last date of withdrawal i.e. **October 29, 2009.**

11.2 The withdrawal option can be exercised by submitting the Form of Withdrawal enclosing with it Copy of the Form of Acceptance-cum- Acknowledgement / Plain paper application submitted and the Acknowledgement slip. In case of non receipt of Form of Withdrawal, the withdrawal option can be exercised by making an application on plain paper along with the following details:

11.2.1 In case of physical shares: name, address, distinctive numbers, folio number, share certificate number, number of shares tendered, date of tendering the shares.

11.2.2 In case of dematerialised shares: name, address, number of shares tendered, DP name, DP ID, date of tendering the shares, beneficiary account number and a photocopy of the delivery instructions in "off market" mode or counterfoil of the delivery instruction in **"off market"** mode, duly acknowledged by the DP, in favour of **"CCIL-BSL Open Offer Escrow Account".**

11.3 The withdrawal of Shares will be available only for the Share certificates / Shares that have been received by the Manager to the Offer or credited to the Special Depository Escrow Account.

11.4 The intimation of returned shares to the Shareholders will be sent at the address as per the records of TC/Depository as the case may be.

11.5 If there is any upward revision in the Offer Price (in terms of Regulation 26) by the Acquirers till the last day of revision, viz., at any time upto seven working days prior to the date of Closure of the Offer i.e. upto **October 23, 2009**, the same would be informed by way of Public Announcement in the same newspapers where original Public Announcement had appeared. Such revised offer price would be payable to all the shareholders who tender their shares in the Offer.

11.6 **"If there is competitive bid:**

11.6.1 The public offers under all the subsisting bids shall close on the same date.

11.6.2 As the offer price can not be revised during 7 working days prior to the closing date of the offers / bids, it would, therefore, be in the interest of shareholders to wait till the commencement of that period to know the final offer price of each bid and tender their acceptance accordingly"

11.7. Based on the information available from the Acquirer, sellers and the Target Company, they have not been prohibited by SEBI from dealing in securities, in terms of direction issued U/s 11B of SEBI Act, 1992 except 2 Sellers viz Mr. Bhupendra Babulal Gandhi and Mr. Dharmendra Babulal Gandhi who had been debarred/restrained from associating with/accessing capital market/intermediaries from October 10, 2003 to October 9, 2008 and debarred/restrained from buying/selling/dealing in securities/specified scrips directly/indirectly from October 10, 2003 to October 9, 2008.

11.8. Pursuant to the Regulation 13 of SEBI (SAST) Regulations, 1997, the Acquirer has appointed **M/s Chartered Capital And Investment Limited** as Manager to the Offer.

11.9. The Public Announcement would also be available at SEBI's website, *www.sebi.gov.in*.

11.10. This Public Announcement is being issued on behalf of the Acquirer by the Manager to the Offer, M/s Chartered Capital And Investment Limited.

11.11. The Acquirer, Mr. Jignesh Hiralal Shah, accepts full responsibility for the information contained in this Public Announcement (except for the information regarding the Target Company which has been compiled from the publicly available information) and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

MANAGER TO THE OFFER

Chartered Capital And Investment Limited.
711, Mahakant, Opp. V S Hospital, Ellisbridge, Ahmedabad - 380006
Tel: +91-79-2657 7571/2657 5337 Fax: +91-79-2657 5731
Email: info@charteredcapital.net
Website: www.charteredcapital.net
Contact person: Mr. Manoj Kumar Ramrakhyani

Sobhagya

Date: August 25, 2009 **Place: Ahmedabad**